

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.681/TT/2020**

Dated: 28.1.2021

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 period and (ii) determination of transmission tariff for 2019-24 period for 19 no. of assets under “Transmission system associated with North East-Northern/Western Inter Connector-I” in North Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2. The admitted Capital Cost up to COD as mentioned in Para 5 of the instant Petition for Asset-4, 7, 8, 9, 10, 11, 12, 13 and 14 do not match with Capital Cost up to COD as mentioned in Para 7.0 of the instant petition. Clarify the reason for variance.
3. Whether the entire scope of work under the “Transmission system associated with North East-Northern/Western Inter Connector-I” in North Eastern Region is complete. Indicate whether the entire scope of work is covered in the instant petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
4. With regard to additional capitalization in FY 2014-19, clarify/submit the following information:-
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?



10. Submit details of Additional Capitalization in Form 7 for Asset 18 and 19 during 2019-24 period.
11. Whether IT Equipment & Software were a part of Gross Block in Asset 1 to 19 in the tariff petitions filed previously for tariff determination during 2009-14 and 2014-19 period and from COD to 2018-19 during 2014-19 tariff period. Confirm that no apportionment or reapportionment of IT Equipment & Software is being done in the Gross Block for all the assets in the instant petition during the 2014-19 tariff period. Further, submit the working of depreciation considered for IT Equipment & Software. Also clarify the useful life considered by the Petitioner for the same.
12. Details of Asset 3 to 19 in Forms 5, 5A, 12A and 13.
13. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
AC(L)